

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE NAVAL AND ENGINEERING LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Reliance Naval and Engineering Limited
2	Date of incorporation of corporate debtor	17th October, 1997
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Gujarat
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L35110GJ1997PLC033193
5	Address of the registered office and principal office (if any) of corporate debtor	Pipavav Port, Post Ucchhaiya, Via Rajula, Dist. Amreli, Gujarat- 365 560
6	Insolvency commencement date in respect of corporate debtor	The order was passed by NCLT, Ahmedabad Bench in petition (IB)- 418 /AHM/2018 on 15th January 2020 The order copy was received on 17th January 2020
7	Estimated date of closure of insolvency resolution process	15th July 2020 (180 days from date of commencement of Corporate Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajeev Bal Sawangikar Reg. No.: IBB/IPA-001/IP-P00783/2017-18/11323
9	Address and e-mail of the interim resolution professional, as registered with the Board	Email: rajeev_sawangikar@yahoo.co.in 475, Professors Colony, Hanuman Nagar, Nagpur, Maharashtra-440024
10	Address and e-mail to be used for correspondence with the interim resolution professional	Email: rbsmel.cirp@gmail.com EY Restructuring LLP, 17th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar, Mumbai - 400 028
11	Last date for submission of claims	Email: rbsmel.cirp@gmail.com 31st January 2020 (i.e. 14 days from the date of intimation of order to Interim Resolution Professional)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Reliance Naval and Engineering Limited** on **15th January 2020**. The order copy was received on 17th January 2020.

The creditors of **Reliance Naval and Engineering Limited**, are hereby called upon to submit their claims with proof on or before **31st January 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employee

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

CA Rajeev Bal Sawangikar
Interim Resolution Professional
IBBI/IPA-001/IP-P00783/2017-18/11323

Date: 20th January 2020
Place: Mumbai, Maharashtra



Rajeev B. Sawangikar